

M Alagar
Insolvency Professional

IBBI Reg No. IBBI/IPA-002/IP-N00705/2018-2019/12320

Contact: 9003199947

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FORM A- PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF T&V HOLDINGS PRIVATE LIMITED

1.	Name of the Corporate Person	T&V Holdings Private Limited.
2.	Date of Incorporation of Corporate Person	19/08/2014
3.	Authority Under Which Corporate Person Is Incorporated/Registered	Registrar of Companies, Chennai
4.	Corporate Identity Number	U70102TN2014PTC097002
5.	Address of the registered office and Principal Office (if any) of Corporate Person	Old 173/2, New 361, Avvai Shanmugam Salai Gopalapuram, Chennai 600086
6.	Liquidation Commencement date of Corporate Person	07/10/2025
7.	Name Address Email address Telephone number and Registration number of the Liquidator	M.Alagar Temple Tower, H-5, 7th Floor, 672 Anna Salai Nandanam, Chennai – 600035 alagarcs@gmail.com 9003199947 IBBI/IPA-002/IP-N00705/2018-2019/12320
8.	Last date for submission of claims	06/11/2025

Notice is hereby given that T&V HOLDINGS PRIVATE LIMITED has commenced Voluntary Liquidation on 07/10/2025.

The stakeholders of T&V HOLDINGS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 06/11/2025 to the Liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 11/10/2025

Place: Chennai



Name: M ALAGAR

Voluntary Liquidator

Address: Temple Tower | H-5 | 7th Floor | 672 Anna Salai | Nandanam | Chennai-600035

FORM WIN 6
[See rule 7]

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH AT CHENNAI

IN THE MATTER OF TN APEX SKILL DEVELOPMENT CENTRE
FOR CONSTRUCTION AND INFRASTRUCTURE
COMPANY INCORPORATED UNDER SECTION 8 COMPANIES ACT 2013

Petition No CP(CA)/67(CHE)/2025.

The Ramco Cements Limited,
Rep by its Authorised Signatory Mr.T.Mathivanan,
Mylapore, Chennai- 600004.

... Petitioner

ADVERTISEMEMENT OF PETITION

Notice is hereby given that a petition for the winding up of the above-named company viz., TN APEX SKILL DEVELOPMENT CENTRE FOR CONSTRUCTION AND INFRASTRUCTURE by the Hon'ble Tribunal at Chennai was on the 30th day of June 2025 presented to the said Tribunal by the Ramco Cements Limited, having address at Auras Corporate Centre, 5th floor, 98A, Dr. Radhakrishnan Road, Mylapore, Chennai- 600004 and in the capacity as contributory and that the said petition is directed to be heard before the Tribunal on the 7th November 2025. Any contributory or other person desirous of supporting or opposing the making of an order on the said petition should send to the petitioner or his representative notice of his intention signed by him or his representative with his name and address so as to reach the petitioner or his representative not later than five days before the date fixed for the hearing of the petition and appear at the hearing for the purpose in person or by his representative.

A copy of the petition shall be furnished by the undersigned to any creditor or contributory on payment of the prescribed charges for the same. Any affidavit intended to be used in opposition to the petition should be filed in Tribunal and a copy served on the petitioner or his representative not less than five days before the date fixed for the hearing.

S. Sundar Raman
Reg. No. IBBI/PA 001/1P-P-023300/2021-2022/13689
Provisional Liquidator

Place : Chennai
Date : 10.10.2025

TN APEX SKILL DEVELOPMENT CENTRE
FOR CONSTRUCTION AND INFRASTRUCTURE

OMKARA
ASSETS RECONSTRUCTION PVT.LTD.

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
Regd. Office: 9, M.P. Nagar, 1st Street, Kongu Nagar Extn., Tirupur - 641601, Tamil Nadu.
Corporate Office: C/515, Kanakia Zillion, Junction of LBS Road and CST Road BKC Annexe,
Near Equinox, Kurla (West), Mumbai - 400070. Website: www.omkaraarc.com

DEMAND NOTICE

NOTICE UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) rules, 2002 (the said Rules) in exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of said Rule, the authorized officer has issued Demand notices under Section 13(2) of the said Act, calling upon the Borrower(s)/Co-borrowers, Guarantor/s to repay the loan amount mentioned in the respective demand notices issued to them. In connection with above notice is hereby given once again to all the parties to pay within 60 days from the date of publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount dues on date of Demand Notice and Security offered towards repayment of loan amount are as under:-

Sr. No.	Name of the Borrower(s)/ Guarantor(s)	NPA Date & Demand Notice Date	Amount Outstanding (Rs.)	Details of Mortgaged Property
1	Boopathi C (Borrower) Rekha Boopathi (Co-Borrower)	02-10-2023 & 24-07-2025	Rs. 10,03,716/- (Rupees Ten Lacs Three Thousand Seven Hundred Sixteen only) as on 30-06-2025	All that piece and parcel of the property bearing Veeraragavapuram Village, Survey No.291/3 land measuring an extent of 0.84 cents out of 0.10 cents (4360 Square feet.), together with tiled house building and T.N.E.B. Property Tax, and bounded on: NORTH By : Property belongs to Mr.Raman Plot, SOUTH By : Property belongs to My Own Property, EAST By : H Property belongs to Narasamal Naidu punji pattai, WEST By : 3 Property belongs to Mr.Kattikanah plot
2	Dilipkumar K (Borrower) Sathish K, Prabhavathi K, Ruthmya P & Prema P (Co-Borrowers)	02-03-2024 & 30-06-2025	Rs.13,00,398/- (Rupees Thirteen Lacs Three Hundred Ninety Eight Only) as on 30-06-2025	S.No.716/3A, Ramalingapuram First Street, Paruthipattu Village, Poonamalle Taluk, Thiruvallur District Tamil Nadu
3	Rathinavelan S (Borrower) Kasthuri, Jayaseela & Kasiraj (Co-Borrowers)	05-03-2024 & 24-07-2025	Rs. 15,00,305/- (Rupees Fifteen Lacs Three Hundred Five) as on 30-06-2025	village No.40 Pondicherry Revenue Village, within Pondicherry limits, comprised in Ward- A, Block No.6, Town survey No.94 Re-survey No., 99/27 and 99/28 pt and cadastre Nos. 385/1 pt, 2 pt, 3/1 pt to 3/21 pt patta No. 1452 admeasuring east to West 260 feet and South to North 70 feet, i.e having an extent of 1400 Sq. feet within Pondichery Sub Registration District, within the Registration District of Pondicherry. Boundaries: To the North of Ohavadi Street; To the south of property belonging to Natesan and Rajamanickam Mudaliar; To the West of Gopal Mudaliar; and to the East of Property belonging to Manoranjanthi @ Munjiamalai

The above Borrower(s)/Co-borrower(s)/Mortgagor(s)/Guarantor(s) are advised to make the payments of outstanding within period of 60 days from the date of issuance of notice U/s 13 (2), failing which further steps will be taken as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Sd/-
For Omkara Assets Reconstruction Private Limited
(Acting in its capacity as a Trustee of Omkara PS 26/2024-25 Trust)

Place : TAMIL NADU
Date : 11-10-2025

FORM A - PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF T&V HOLDINGS PRIVATE LIMITED

1	Name of the corporate person	T&V HOLDINGS PRIVATE LIMITED
2	Date of Incorporation of corporate person	19/08/2014
3	Authority Under Which Corporate Person is Incorporated/Registered	Registrar of Companies, Chennai
4	Corporate Identity Number	U70102TN2014PTC097002
5	Address of the registered office and Principal Office (if any) of Corporate Person	Old 173-2, New 361, Avai Shannugam Salai Gopalapuram, Chennai 600086
6	Liquidation Commencement date of Corporate Person	07/10/2025
7	Name Address Email address Telephone number and Registration number of the Liquidator	M.Alagar Temple Tower, H-5, 7th Floor, 672 Anna Salai, Nandanam, Chennai - 600035 alagars@gmail.com 9003199947 IBBI/IFA-002/IP-N00705/2018-2019/12320
8	Last date for submission of claims	06/11/2025

Notice is hereby given that T&V HOLDINGS PRIVATE LIMITED has commenced Voluntary Liquidation on 07/10/2025. The stakeholders of T&V HOLDINGS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 06/11/2025 to the Liquidator at the address mentioned against item 7. The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 11/10/2025
Place: Chennai

Name: M ALAGAR
Voluntary Liquidator

Phoenix ARC
Regd. Office: 3rd Floor, Wellstar Tower 139-140/B1, Crossing of Sathar Road and Western Express Highway Vile Parle (East) Mumbai-400 057 Tel: 022-6849 2450, Fax: 022-6741 2313
CIN: U67190MH2007PTC168303 Email: info@phoenixarc.co.in, Website: www.phoenixarc.co.in.

PUBLIC NOTICE
FOR E-AUCTION
CUM SALE

E-Auction Sale Notice for Sale of Immovable Asset/s under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Phoenix ARC Private Limited pursuant to assignment of debt by Motilal Oswal Home Finance Limited [Earlier Known as Aspire Home Finance Corporation limited -Assignment] will be sold on "AS IS WHERE IS, AS IS WHAT EVER THERE IS AND WITHOUT RECURSE BASIS", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc., as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website : www.phoenixarc.co.in as per the details given below.

Date and time of E-Auction - 03-11-2025 11:00 AM TO 02:00 PM (with unlimited extensions of 5 minute each)		Last date of EMD Deposit : 02-11-2025	
Borrower(s) /Co-Borrower (s)/ Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD
LAN: LXMOCHENGTA20-210446597 Branch: Chengalpattu Borrower: Devi B Co-Borrower: Babu Durairaj	24-08-2021 For Rs: 689310/- (Rupees Six Lakh Eighty Nine Thousand Three Hundred & Ten Only	Plot M, No - 83, Old S No - 316 & New S No - 316/69 As Per Patta No - 2756, Pudukattinam Village, Thirukazhukundram Village, Kanchipuram, Tamil Nadu - 603102	Reserve Price: Rs. 1000000/- (Ten Lakh Only) EMD: Rs. 100000/- (One Lakh Only)

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal: <https://www.auctionbazaar.com/> and get user ID and password free of cost to participate in the e-auction on the date and time as mentioned aforesaid. 3. For participating in the e-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10% of the Reserve Price of the Secured asset along with copies of the PANCARD, Board Resolutions in case of Company and Address Proof on or before the Last date for submission of EMD mentioned above. Intending purchasers/bidders are required to submit separate EMDs for each of the Items/Properties detailed herein above. 4. At any stage of the auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the auction without assigning any reason thereof and without any prior notice. 5. The successful purchaser/bidder shall bear any statutory dues, taxes, fees, payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law. 6. The intending bidders should make their own independent enquiries regarding encumbrances, title of secured asset put on auction and claims/rights/dues affecting the secured assets, including statutory dues, etc prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of Phoenix. The authorized officer of Phoenix shall not be responsible in any way for any third-party claims/rights/due. 7. The prospective/intending bidder shall furnish an undertaking that he/she is not dis-qualified as per provisions of Sec.29 (A) of Insolvency and Bankruptcy Code,2016 and failure to furnish such undertaking along with the KYC documents, shall automatically disqualify or he/she bid will be rejected.

Sd/- Authorized Officer,
Phoenix ARC Private Limited

Place : Tamil Nadu
Date : 11.10.2025

शेन्ट्रल बैंक ऑफ़ इंडिया
Central Bank of India

POSESSION NOTICE

under [RULE 8 (1)]

Whereas, the Authorised Officer of the Central Bank of India, Anna Nagar Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13(2) and 13(12) read with the Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice Dated 24.07.2025 calling upon the Borrower Mr.Vetrivel, Address 1: Prop. M/s Peru Exim, No.789, 30th Street, TNHB, Korattur, Chennai - 600080; Address 2: No.4B,1st Street, Balaji Nagar, Korattur, Chennai -76 and Guarantor: Mr.Srinivasan S/o.M.Sivaraman, No.C1,Vedha Avenue, Vagai Street Extn, Annai Nagar, Korattur, Chennai 600076. to repay the amount mentioned in the notice due as ₹ 2,24,31,807/- (Rupees Two Crore Twenty Four Lakhs Thirty One Thousand Eight Hundred and Seven Only) (which represents the principal plus interest due as on the 23.07.2025), plus interest and other charges from 24.07.2025 to till date within 60 days from the date of receipt of the said notice.

The Borrower having failed to pay the entire dues of the bank, notice is hereby given to the borrower, the Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section13(4) of the said act, read with Rule8 of the Security Interest (Enforcement) Rule2002 on this 9th day of October 2025.

The borrower and the Guarantor in particular and the public in general is here by cautioned not to deal with the property and any dealing with the property will be subject to charge of Central Bank of India, for the amount of ₹ 2,24,31,807/- (Rupees Two Crore Twenty Four Lakhs Thirty One Thousand Eight Hundred and Seven Only) (which represents the principal plus interest due on the 23.07.2025), plus interest and other charges from 24.07.2025.

The borrowers attention is invited to provisions of subsection(8) of Section13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of property of land and building as per the schedule of property mentioned below. Central Chennai Registration District, Villivakkam Sub Registration District, Korattur Village, Sy. No. 267, Patta No.1524, Ds RPT 1991/1992, as per Patta New Sy. No.267/1A4, Balaji Nagar, Plot No.4 Lot measurement 2400 sq.ft. land and building, Part of the plot a project invite by the Ambattur Township to CMDA vide permission No.784/97/1, dated 5.8.1997, Plot part No. 13/97/1 Part 5.8.1997 by North side 1200 sq.ft (Plot No.4B) and bounded on the N.20 feet road S. Plot No.4A(balance of Plot 4) E. Plot No.3 W. Plot No.5. Property in the name of Mr.Srinivasan

Date : 09.10.2025
Place: Chennai

Authorised Officer,
Central Bank of India

JANA SMALL FINANCE BANK
(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1,11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaighatta, Bangalore-560071, Chennai Office: No. 28/36, 1st Floor, South West Boag road, T Nagar, Chennai-600017.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagors have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you, your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s Co-Borrower/s Guarantor/s Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/Mortgagor	Loan Account No. & Loan Amount	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) Mr. Selvam Ayyakutty S/o. Ayyakutty, No.13,Kalaingar Nagar Avadi, Pandeswaram, Thiruvallur, Chennai-600055. 2) Mrs. Dhanalakshmi Selvam, W/o. Selvam, No.13,Kalaingar Nagar Avadi, Pandeswaram, Thiruvallur, Chennai-600055. 3) Mr. Chandran S/o. Pramuthu, No.100, Mullai Nagar Extn Thiruvalluvaloyal, S.M.Nagar Post Vaeallar, Thiruvallur-600062. 4) S.M.Thangam Chandran W/o. Chandran No.100, Mullai Nagar Extn Thiruvalluvaloyal S.M.Nagar Post Vaeallar, Thiruvallur-600062. 5) Mr. Raghu Selvam S/o. Selvam, No.13, Kalaingar Nagar Avadi, Pandeswaram, Thiruvallur, Chennai-600055.	Loan Account No. 4597943002354 Loan Amount: Rs. 498286/-	NPA Date: 03.10.2025 & Notice sent: 07.10.2025 on: 09-10-2025	Total amount as on: 3,56,57,79.5

Description of the Property: All that Piece and parcel of Land and Building, bearing plot No. 13, Comprised in S.No.36, measuring with an extent of 858 Sq.ft., Situated at Kalaingar Nagar, Pandeswaram Village, Avadi Taluk, Thiruvallur District and bounded on the North by: Road, South by: Land in S.No.45, East by: Plot No.14, West by: Plot No. 12. Measuring: East to West on the Northern Side :26 Feet, East to West on the Southern Side :26 Feet, North to South on the Eastern Side: 33 Feet, North to South on the Western Side: 33 Feet, Situated within the Sub-Registration District of Avadi and in the Registration District of North Chennai.

Therefore given to the Borrower/Co-Borrower/Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in column No. 6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower/s/Co-Borrower/s/Guarantor/s/Mortgagors of the said financial under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 11-10-2025, Place: Chennai

Sd/- Authorised Officer, For Jana Small Finance Bank Limited

POSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	3063944000067	1) Mr. V.Salamon, 2) Dhayamani	08/07/2025 Rs.2,85,599.3 as on 06-07-2025	09-01-2025 08:27 A.M. Symbolic Possession

Schedule of the Property: All that piece and parcel of Land and Building, bearing Plot No.57, Comprised in S.No.180/1, Measuring with an extent of 1109 Sq.ft., (or) 103 Sq.mtr., Situated at Village No.83, Puthupattinam Village, Thirukazhikundram Taluk and Chengalpattu District and Bounded on the North by: Passage, South by: Survey No.182, East by: Survey No.180/2A & 2B, West by: Plot No.56. Measuring: East to West on the Northern side: 10.3 Meter, East to West on the Southern side: 10.3 Meter, North to South on the Eastern side: 10 Meter, North to South on the Western side: 10 Meter.

Whereas the Borrower/s Co-Borrower/s Guarantor/s Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s Co-Borrower/s Guarantor/s Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Chennai
Date: 11.10.2025

Sd/- Authorised Officer,
For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaighatta, Bangalore-560071. Branch Office: No.28/36, 1st Floor, Southwest Boag Road, T Nagar, Chennai-600017.

JM Financial
HOME LOANS

JM Financial Home Loans Limited
Corporate Office: 3rd Floor, Suashish IT Park, Plot No. 68E, off Datta Pada Road, Opp. Tata Steel, Borivali (E), Mumbai - 400066

POSESSION NOTICE

Under section 13(4) of securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and rule 8(1) of the security interest (enforcement) rule 2002. (appendix IV)

Whereas the undersigned being the authorised officer of JM Financial Home Loans Limited, hereinafter referred as (JM FHL), under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued a Demand notice to the borrower(s)/co-borrower(s) guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s)/co-borrower(s)/guarantor(s) having failed to repay the demanded amount, notice is hereby given to the borrower(s)/co-borrower(s) guarantor(s) and the public in general that the undersigned on behalf of JM FHL has taken possession of the property described hereinafter in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules. The borrower(s)/co-borrower(s) guarantor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the said property will be subject to the first charge of the JM FHL for the amount as mentioned herein below with future interest thereon.

Sr. No.	Borrower(s)/ Co-Borrower(s) Guarantor(s) Name and Loan No.	Description of Secured Asset (Immovable Property)	1. Date of Possession 2. Demand Notice Date 3. Amount Due in Rs. As on
1.	1. Late Murugan Ramasamy (Represented Through his legal heir) 2. Mr. Soundira Pandi M 3. Mrs. Pandiyammali M Loan Account Number: LTHEE22000028266	Theni District, Periyakulam Registration District, Chinmanur Sub - Registrar Office, Chinmanur Municipality, 17th Ward, Chokkanathapuram, Survey No. 275/1 having an extent of 95 cents in which the house site bounded as follows: North - House site belongs to Ramasamy Thevar, West - Lane pathway, South - House site belongs to Tamiliselvi, East - 10 feet width to South Road, Within the boundaries the house site having measurements of, East-West -21.5 feet, North-South -24 feet, Extent 516 Sq. feet equal to 47.937 Sq. Meter and all with amenities	1. 08-10-2025 2. 11-07-2025 3. Rs.9,18,149/- (Rupees Nine Lakh Eighteen Thousand Four Hundred and Nineteen Only) outstanding as on 08-07-2025
2.	1. Mr. Raja G 2. Mrs. Mageshwar R Loan Account No. HCBE24000076449	Coimbatore North Registration District, Periyanaickenpalayam Sub-Registration Office, Annur Taluk, Vellamadi Village, S.F.No.749 consist of an extent of 3.62 Punjal Acres of Land and Land in S.F.No.748 consist of an extent of 0.99 Punjal Acres, totally 4.61 Punjal Acres of land is converted into Layout and divided into House Sites and named as "SRI VARI AVENUE" and same is approval by Special Officer, District Development Officer Sarkarasmakulam, Panchayath by its approval No. 1/2017-18 Vv.Uo.Vo.Vu. date 27.02.2018 and also by the Secretary of Coimbatore Local Project by its No.Ka.No: 10928/2017, Vu.Thi.Ku-4 Date.08.01.2018 or Ma.Va.Ro.Vu.Thi.Ku Varammurai. No. 3/2018 in which Site No.5 - Southern Portion of land is bounded on North of:- Land in S.RNG.747, South of:- Site No.4.5 which in Item 2, East of:- 16 Feet wide South - North Road, West of:- Site No.6 In Midst:- East West on the Northern Side :- 400" Feet, East West on the Southern side :-409" Feet, North South on the Eastern side:- 249" Feet, North South on the Western side :-323" Feet Admeasuring of an extent of 1129 Square Feet 257 Square Feet of land and including its rights of usual common pathway and all its appurtenances attached thereto. The Above Property is situated in S.F. No. 748/1A1/A, and Sub-Divided as S.F. No. 748/1A1A1ss as per Patta No.5300	1. 07-10-2025 2. 16-07-2025 3. Rs.17,14,166/- (Rupees Seventeen Lakh Fourteen Thousand One Hundred and Sixty-Six Only) outstanding as on 16-07-2025

Date: 11-10-2025
Place: Tamil Nadu

For JM Financial Home Loans Limited
Sd/- Authorised Officer

pnb Housing
Finance Limited
एनार की भात

Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com
Chennai Branch:- PNB Housing Finance Limited, RH, Chennai-Guindy, C 45, 1st Floor, Thiru. Vi. Ka. Industrial Estate, Guindy, Chennai-600032

POSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices to the borrowers calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 6 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement.

The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
HOUTB M/1121/9 25288, B.O: Tambaram	Mr. Venkata Subramanian (Father and Legal Heir of Late Srikrishnan), Mrs. Anuradha (Wife and Legal Heir of Late Srikrishnan)	08-05-2025	Rs. 38,75,095/- (Rupees Thirty Eight Lacs Seventy Five Thousand and Ninety Five only) as on 08-05-2025	07-10-2025 (Symbolic Possession)	Schedule "I" Whole Property All that piece and parcel of the land measuring 2940 sq.ft. (DTCP Approved No.83/10) (Maraimalai Nagar Municipality Sub Division Approval Na Ka.No.4270/19/1) Comprised in Old survey No. 116/1A27 & 116/1A28, Patta No. 7983 as per Patta New Survey No. 132/65B, Situated at Plot Nos. 11A and 11B, Maragatham Nagar, Vallanchery Village, Chengalpattu District-603202 Bounded On The East by: Plot No. 12 West by: 20 Feet Road North by: Shop Land South by: 30 Feet Road Measuring On The East to west on the Northern Side: 48 Feet East to West on the southern Side: 50 Feet North to South on the Eastern Side: 60 Feet North to South on the Western side: 60 Feet Total extent: 2940 square feet Within the Registration District of South Chennai and Sub-Registration District of Chengalpattu Joint II, Schedule "II" UDS Of The Flat 235 sq.ft, undivided share of land out of 2940 sq.ft, more particularly described in the above schedule I, above mentioned property, Schedule "III" Description Of The Flat A Two Bedroom flat bearing No. T3, having super built-up area of 850 Sq.Ft., including Common Area situated in Third Floor along with Covered Car Parking at Silt Floor of the building Constructed in Schedule "I" land.

Place: Chennai, Dated: 07.10.2025

Authorized Officer, (M/s PNB Housing Finance Ltd.)

YES BANK LIMITED

Regd. & Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai-400055
CIN: L65190MH2003PLC143249, E-mail: communications@yesbank.in, Website: www.yesbank.in

POSESSION NOTICE (for immovable property)

Whereas, The undersigned being the authorised officer of YES Bank Limited ("Bank") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") and in exercise of the powers conferred under section 13(2) of the Act read with Rule 9 of the Security Interest (Enforcement) Rules 2002, had issued a demand notice calling upon the below mentioned borrowers to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice. The Borrower/security providers having failed to repay the amount, notice is hereby given to the Borrower/ security providers and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules.

The Borrower /security providers in particular and the public in general is hereby cautioned not to deal with the property mentioned below and any dealings with the said property will be subject to the charge of the Bank for an outstanding amount, together with all other amounts outstanding including the costs, charges, expenses and interest thereto.

Please note that under Section 13 (8) of the aforesaid Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Sr. No	Name of the Borrower/ Co Borrower & Guarantor	Loan A/c. No.	Notice Amount (Rs.)	Date of Notice U/s13(2)	Date of Possession
1	M/s. Harshini Metal Recyclers & Mr. A. Mahesh Kumar Proprietor of M/s.Harshini Metal Recyclers And Mrs. M. Sumathi	25500846	Rs.12,16,71,895/- as on 05.10.2025	17-07-2025	07.10.2025

Details of the property mortgaged:- Item No.1 The House, Ground and Premises bearing Plot No.29, New Door No.7, Old Door No.29, Abirami Avenue, First Street, Kannadasan Nagar, Kodungaiyur, Chennai 600 118, admeasuring 3467 Sq.ft of land in the approved layout No. 117/74 and the building thereon and comprised in Old Survey No.176/1-part, Subsequent Old Survey No.176/1A1A1-part, present Town Survey T.S.No.139, Block No. 44, Ward No.1 of Kodungaiyur Village, Perambur Taluk, Chennai District. Admeasuring : On the Northern Side: 55' 6" feet, On the Southern Side: 55' 0" feet, On the Eastern Side : 65' 6" feet, On the Western Side :60' 0" feet. Item No.2 All that piece and parcel of land admeasuring 0.41 acres or 17876 Sq.ft., with building thereon in Plot No.75, Industrial Estate, Vichoor, in Survey Nos.258 part and 259 part, Vichoor-2 Village, Ponneri Taluk, Thiruvallur District, within the Sub Registration District of Thiruvottiyur and Registration District of Chennai North. North by : DP No.74, South by : SIDCO 12 M Road, East by : DP No.76, West by : SIDCO 12 M Road

2	S Sivashankar & office at S Sivashankar M.S. Onicra Credit Information Co Ltd and Sasikala	AFH000500 566528	Rs.8,77,378/- as on 03.10.2025	21-01-2025	08.10.2025
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Details of the property mortgaged:- All that piece and parcel of land situated at Perunthandalam village, Thiruporur Taluk, Kancheepuram District, comprised in Old S.No.245/2 Part (New S.No.245/2B) - 57.66 Cents, Old S.No. 245/3A Part (New S.No. 245/3A) - 17.12 Cents, Old S.No. 245/3B Part (New S.No. 245/3B3) - 12.08 Cent, Old S.No. 245/4A Part (New S.No. 245/4A4) - 13.51 Cents, Old S.No.245/4C Part (New S.No.245/4C4) - 3.60 Cents, Old S.No.245/5 Part (New S.No. 245/5D Part) -12.33 Cents, Old S.No.245/6 Part (New S.No. 245/6D Part) - 0.10 Cents, measuring the total extent of 1 Acre 16.40 Cents (or) 50,704 Sq.Ft., Approved by the DTCP, vide Building Plan Sanction No. Ka va /Na vu e number 249/2018, dated 23-10-2018, Technical Approval No. ka va / na vu the e (sem) number 85(aa aha e/2018, dated 10-12-2018, Local body Resolution No.34, dated 11-01-2019 and L.P.No. Na Ka number 4975/5844/2018/aha 1, dated 18.01.2019. Situated within the S.R.O of Chengalpatt Joint II. SCHEDULE -B 75 Sq.ft. undivided share of land forming part of Schedule - A mentioned property. SCHEDULE - C (Description of Apartment) Flat No.B701 (Seventh Floor) in the Project named as "Vijay Raja's EXURB", measuring an extent of 304 Sq.ft., Super built-up area for the Schedule - B and the Flat Bounded on the:- North by: Corridor, South by: Drive way, East by: Staircase, West by : Flat No: A116,

3	Mr. Kannan R & Mrs.Vijayalakshmi	AFH000501 480578	Rs.21,68,631/- as on 03.10.2025	29-05-2025	08.10.2025
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Details of the property mortgaged:- Item No.1 All that piece and parcel of land in Old Mahabailupuram Road, PERUNGUDI VILLAGE, No.130, Shollinganallur Taluk Comprised in Patta No. 10, bearing Survey No.4, and of the extent of 2 acres and 52 cents and bearing Survey No.1 and of an extent of 1 acre 66 Cents (total 4 Acres and 18 Cents) the above total extent forming one Block Bounded on the:- North by: S.No. 1 of Perungudi Village, South by: Thiruvallur Salai, East by: S.No.320/1 and 112 of Kottivakkam Village, West by: S. Nos. 2 & 3 Item No. 2 All that piece and parcel of land in Old Mahabailupuram Road, KOTTIVAKRAM VILLAGE, No. 131 in Shollinganallur Taluk, Comprised in Patta No. 1325 bearing Survey No.320/1 and total extent of 1 Acre 44 Cents Bounded on the:- North by : Land belonging to S.K.Muthu Salima Bibi & Others, South by : Land belonging to Ramjal Industries, East by : S.No.288, Old Mahabailupuram Road, West by : S.No. 1 of Perungudi Village Total land items I & II measuring 5.62 Acres or 244032 Sq.ft., or 102 Grounds. Situated within the Registration District of Chennai South and Sub-Registration District of Neelankarai Schedule 'B' Property :- Residential flat, bearing No. A